

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Insolvency No. 309 of 2020

IN THE MATTER OF:

Silpco Constructions Pvt. Ltd.

...Appellant

Versus

**Yogesh Gupta,
Liquidator of Kohinoor Power Pvt. Ltd.**

...Respondent

Present:

For Appellant : Mr. Harsh Gurbani, Advocate

For Respondent : None

ORDER

20.02.2020 Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by **16th March, 2020**.

Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provide an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

pks/nn